

enacted Maternity Benefits Law and in what years?

(b) What is the qualifying period, maximum period of benefit—post-natal and ante-natal—and the rate of benefit in the various States and in mines?

The Minister of Labour (Shri V. V. Giri): (a) and (b). A statement giving the required information is laid on the Table. [See Appendix VII, annexure No. 18]

THE EMPLOYMENT OF CHILDREN ACT, 1938

601. Shri P. L. Barupal: Will the Minister of Labour be pleased to state in which of the Part 'B' and 'C' States, the Employment of Children Act of 1938 has been made applicable?

The Minister of Labour (Shri V. V. Giri): The Employment of Children Act, 1938, has been made applicable to all the Part 'B' and 'C' States except the State of Jammu and Kashmir.

VOCATIONAL TRAINING OF CHILDREN AND YOUNG PERSONS

602. Shri P. L. Barupal: Will the Minister of Labour be pleased to state what facilities have been made available by the Union Government to the various State Governments and private industrial houses for vocational training of children and young persons?

The Minister of Labour (Shri V. V. Giri): No facilities have been made available by the Government of India.

R. M. S. PLAYGROUND (SERAMPORE)

603. Shri Tushar Chatterjee: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a dispute is going on between the Eastern Railways and the Serampore Municipality over the question of exchange of the R.M.S. playground at Serampore; and

(b) if so, what steps Government have taken to settle the dispute?

The Deputy Minister of Railways and Transport (Shri Alagann): (a) The reply is in the affirmative.

(b) The Government have decided that they would have no objection to the R.M.S. ground at Serampore being relinquished to the Municipality on the condition that a suitable plot of equivalent area is acquired by the Municipality at its own cost and handed over

to the Railway. The plot so selected should, however, be approved by the Railway Administration.

BRITISH SHIPPING COMPANIES

604. Shri H. N. Mukherjee: Will the Minister of Transport be pleased to state:

(a) the number of Indian seamen employed by British shipping companies operating from Indian ports in 1951-52.

(b) the number of Indians in the cadre of officers in British ships; and

(c) the difference, if any, in emoluments paid to Indian and British seamen in comparable categories by British shipping companies?

The Deputy Minister of Railways and Transport (Shri Alagann): (a) The number of Indian seamen engaged on Indian articles during the year 1951-52 on British ships from the ports of Bombay and Calcutta is as follows:—

Indians

Bombay	8502
Calcutta	7708

(b) The number of Indian Officers employed on the ships of the three British companies which alone employ such Officers, namely, the British India Steam Navigation, the Asiatic Steam Navigation and the Mogul Line is 61 as shown below:—

Navigation Officers

38 (including 19 apprentices).

Engineer Officers

23 (including 4 uncertificated Junior Engineers).

Similar statistics regarding Indians employed as Purser's, Doctors, Electricians, Wireless Operators, etc. are not available.

(c) A statement showing the difference in the emoluments paid to Indian and British seamen in comparable categories employed on British ships is placed on the Table. [See Appendix VII, annexure No. 19].

चीनी मिलें

१०५. की टायकी बर्ला : क्या बाबू
तबह कृषि मंत्री यह बतलाने की हुना करेंगे :

(क) राज्यवार कितनी चीनी मिलें
१९५२-५३ की लीख में चलेंगी और १९५१-